

**GOVERNMENT OF INDIA
TOURISM AND CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:2974
ANSWERED ON:11.05.2006
ACQUISITION OF ADIBDARI DHAM BY ASI
Khanduri AVSM,Maj.Gen.(Retd.) Bhuwan Chandra

Will the Minister of TOURISM AND CULTURE be pleased to state:

- (a) whether the Adibdari Dham situated in Chamoli district of Uttaranchal has been acquired by the Archaeological Survey of India;
- (b) if so, the steps taken by the Government for its maintenance;
- (c) whether the people residing in the neighbourhood of the said Dham are prevented to undertake reconstruction of their old and dilapidated houses and shops; and
- (d) if so, the reasons therefor?

Answer

MINISTER FOR TOURISM AND CULTURE (SMT. AMBIKA SONI)

- (a) A group of temples known as Adibadri Dham in District Chamoli, Uttaranchal has been declared protected as a monument of national importance.
- (b) The Archaeological Survey of India undertakes regular conservation and maintenance of the temple structure besides providing amenities for the visitors and developing of the environs.
- (c)&(d) Reconstruction of houses and shops is not permitted in the prohibited area of a protected monument, while it is subject to a 'No Objection Certificate' issued by the Competent Authority in the regulated area.

Under the provision of Ancient Monuments and Archaeological Sites & Remains Act, 1958, Rules 1959 and notification of 1992, areas upto 100 metres from the protected limit of a centrally protected monument have been declared as prohibited area where no construction/mining is allowed. However, repairs and maintenance without any alteration/addition is permissible with prior approval. Further beyond it and upto 200 metres is declared as regulated area where construction can be undertaken under and in accordance with the terms and conditions of a licence granted by the Director General.